NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH **CHENNAL**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/03/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/29/2016

NAME OF THE PETITIONER(S)

: V. Ramasamy & 11 others

NAME OF THE RESPONDENT(S)

: Raji Feeds Private Limited & 28 others

UNDER SECTION

: 397/398 r/w 111(4) and 247

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

H. KARTHIE SETHADRI 1. N.P. VIJAY KUMAR

R. PRADEFP.

Count for

ORDER

Counsel for petitioner present. In pursuance of the letter of the Chartered Accountant dated 13.1.2017, wherein he sought some documents from the management of R1 company and the petitioner was asked to serve notice on R1 company for representing the same before this Bench. Inspite of the service of notice that has been effected by speed post on 28.02.2017 and the communication was received on 13.3.2017 reflected as acknowledgement placed with the affidavit filed by the petitioner today. We are satisfied that due service has been effected on R1 company and there is no representation on behalf of R1, so R1 is set ex parte. Therefore, counsel for the petitioner is directed to send a communication to the Chartered Accountant as to whether the required documents were made available to him by R1 company or not. On receipt of the reply from the Chartered Accountant, the counsel for petitioner may submit a report to this Bench. Put up on 17.04:2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)